

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 579/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1150 MW Solar PV Power Projects (Tranche-IV) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the Standard Bidding Guidelines dated 3.8.2017.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and 4 Ors.

Parties present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Manoj Mathur, SECI
Shri Ajay Sinha, SECI
Shri Abhinav Kumar, SECI
Shri Atulya Kumar Naik, SECI
Shri Shibasish Das, SECI

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner, Solar Energy Corporation of India Limited, submitted that the instant Petition has been filed for adoption of tariff for 1150 MW Solar PV Projects (Tranche IV) connected to inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017. Learned senior counsel submitted that pursuant to the bid process, five bidders/ developers for 1150 MW capacity @ Rs. 2.54/kWh have been selected for supply of power to Madhya Pradesh Power Management Company Limited (MPPMCL) and Haryana Power Purchase Centre (HPPC). Learned senior counsel further submitted that SECI has executed the Power Purchase Agreements (PPAs) with the selected Solar Power Developers and Power Sale Agreement (PSA) with MPPMCL and HPPC.

3. None was present on behalf of the Respondent despite notice.



3. After hearing the learned senior counsel for the Petitioner, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

